1789

20th April, 1961, publishing the Central Excise (S xth Amendment) Rules, 1961. [Placed in Library. See No. LT-2938/61.]

NOTIFICATIONS UNDER THE SEA CUSTOMS
ACT. 1878

SHRI B. R. BHAGAT: I also beg to lay on the Table, under sub-section (4) of section 43B of the Sea Customs Act, 1878, a copy each of the following Notifications of the Ministry of Finance (Department of Revenue) publishing further amendments in Government Notification G.S.R. No. 575, dated the 28th May, 1960:—

- (i) Notification G.S.R. No. 544, dated the 22nd April, 1961.
- (ii) Notification G.S.R. No. 545, dated the 22nd April, 1961. [Placed in Library. See No. LT-2936/61 for (i) and (ii).]

NOTIFICATIONS UNDER THE SEA CUSTOMS ACT, 1878 AND THE CENTRAL EXCISES AND SALT ACT, 1944.

SHRI B. R. BHAGAT: I also beg to lay on the Table, under sub-section (4) of section 43-B of the Sea Customs Act, 1878, and section 38 of the Central Excises and Salt 1944, a copy each of the Notifications of the Ministry of Finance (Department of Revenue) publishing further amendments in the Customs and Central Excise **Duties** Export Drawback (General) Rules. 1960:---

- (i) Notification G.S.R. No. 542, dated the 22nd April, 1961.
- (ii) Notification G.S.R. No. 543, dated the 22nd April, 1961.

[Placed in Library. See No. LT-2937/61 for (i) and (ii).]

MINISTRY OF FINANCE (DEPARTMENT OF REVENUE) NOTIFICATION

SHRI B. R. BHAGAT: I also beg to lay on the Table a copy of the

Ministry of Finance (Department of Revenue) Notification G.S.R. No. 546, dated the 22nd April, 1961, publishing a corrigendum in Government Notification G.S.R. No. 188, dated the 18th February, 1961. [Placed in Library. See No. LT-2937/61.]

STATEMENT re ACTION ON RECOMMENDATIONS MADE BY THE COMMISSIONER FOR SCHEDULED CASTES AND SCHEDULED TRIBES IN HIS ANNUAL REPORT FOR 1958-59

THE DEPUTY MINISTER OF HOME AFFAIRS (SHRIMATI VIOLET ALVA): Sir, I beg to lay on the Table a statement showing the action taken or proposed to be taken on the recommendations made by the Commissioner for Scheduled Castes and Scheduled Tribes in his Annual Report for the year 1958-59. [Placed in Library. See No. LT-2930/61.]

MESSAGES FROM THE LOK SABHA

- I. THE ADVOCATES BILL, 1961.
- II. THE APPROPRIATION (No. 3) BILL, 1961
- III. THE APPROPRIATION (RAILWAYS)
 No. 3 Bill, 1961
- IV. THE MARKING OF HEAVY PACKAGES (AMENDMENT) BILL, 1961

SECRETARY: Sir, I have to report to the House the following messages received from the Lok Sabha, signed by the Secretary of the Lok Sabha:—

(I)

"In accordance with the provisions of Rule 96 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to enclose herewith a copy of the Advocates Bill, 1961, as passed by Lok Sabha at its sitting held on the 27th April, 1961."

(II)

"In accordance with the provisions of Rule 96 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to enclose herewith a copy of the Appropriation (No. 3) Bill, 1961, as passed by Lok Sabha at its sitting held on the 2nd May, 1961.

The Speaker has certified that this Bill is a Money Bill within the meaning of article 110 of the Constitution of India."

(ΠI)

"In accordance with the provisions of Rule 96 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to enclose herewith a copy of the Appropriation (Railways) No. 3 Bill, 1961, as passed by Lok Sabha at its sitting held on the 2nd May, 1961.

The Speaker has certified that this Bill is a Money Bill within the meaning of article 110 of the Constitution of India."

(IV)

"In accordance with the provisions of Rule 96 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to enclose herewith a copy of the Marking of Heavy Packages (Amendment) Bill, 1961, as passed by Lok Sabha at its sitting held on the 2nd May, 1961."

Sir, I lay a copy each of the four Bills on the Table.

LEAVE OF ABSENCE TO DR. P. J. THOMAS

MR. CHAIRMAN: I have to inform Members that the following letter dated April 27, 1961, has been received from Dr. P. J. Thomas:—

"As I am advised to avoid extreme heat, I fear I shall not be able to come to Delhi this month and the next

I am sorry to trouble you once again. I shall be grateful if you will kindly place before the House my request for leave of absence for this session."

Is it the pleasure of the House that leave be granted to Dr. P. J. Thomas for remaining absent from all meetings of the House during the current session?

(No hon. Member dissented.)

MR. CHAIRMAN: Permission to remain absent is granted.

RESULT OF ELECTION TO THE CENTRAL SILK BOARD

MR. CHAIRMAN: Shri T. S. Pattabiraman being the only candidate nominated for election to the Central Silk Board, he is declared duly elected to be a member of the said Board

THE CRIMINAL LAW (AMEND-MENT) BILL, 1961—continued.

Shri ROHIT M. DAVE (Gujarat): Sir, before you call my hon. friend to speak again, may I enquire what the time limit to this Bill is? What is the time allotted to each group for this Bill? I have no quarrel with my friend; he may speak as long as he likes but I would like to draw your attention that it has always been the practice that whenever such important Bills are before the House time is allotted to each group equally and we hope that the same time as is given to them will be allotted to us also.

Shri BHUPESH GUPTA (West Bengal): May I make a submission? I think the hon. Member does not know; it is quite clear. We did not have the Business Advisory Com-